## **CENTRAL ELECTRICITY REGULATORY COMMISSION**

6th, 7th & 8th Floors, Tower B, World Trade Centre, Nauroji Nagar, New Delhi- 110029 Ph: 011-26189709 Fax: 011-20904365

## Petition No.: 187/TT/2025

Date: 11.4.2025

То

Shri Mohd. Mohsin Chief General Manager (Commercial), Power Grid Corporation of India Limited, Saudamini, Plot No. 2 Sector-29, Gurgaon-122001

Subject:- Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under 400 kV line bays at Bhiwani Sub-station for termination of 400 kV Babai-Bhiwani D/C Line under "Provision of 400 kV Line bays at Bhiwani (PG)" in the Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 21.4.2025:-

## 2019-24 Period

- a) Initial Spares discharge statement for the 2019-24 tariff period for the transmission asset.
- b) Details of Liquidated Damages (LD) recovery along with relevant documentary evidence.

## <u>Forms</u>

- a) Form-5 (Element wise break-up of Project/Asset/Element cost of Transmission Charges) and Form 13 (Details of Initial spares) for the transmission asset.
- 2. Confirm that the instant assets are currently in use and information in respect of decapitalization, if any.
- 3. Confirm whether there is no further additional information required to be submitted by the Petitioner.

- 4. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
- 5. In case the above said information is not filed within the specified date, the petition shall be disposed based on the information already on record.

Yours faithfully,

Sd/-(Kamal Kishor) Deputy Chief (Law)